

**NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD**

**TP 69 of 2019 [TP 199/2016 (CP 198 of 2007) with TP 199-A/2016(CA 112 of 2013) ]**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2020**

Name of the Company: Jagran Prakashan Ltd  
V/s  
Jagran Publication Pvt Ltd & Ors

Section: Section 397-398 of the Companies Act

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Pooja H. Bhaedway for Nilesh V. Toivedi	Adv.	Respondent no. 7	
2.	Achitya Gupta	Adv. }	Petitioner }	
3.	Khayati Punjabi For A.R. Gupta & Associates			
4.	MR. DHARUV DEWAN			
5.	Ms. Harshika Choubey	Adv. }	Petitioner }	
	Poonam mathur Tejra Baxi for Singhi & Co.	Adv. }	Res. No. 5 & 6 }	

**ORDER**

The Parties are represented through their respective Counsel(s).

The case is fixed for the de novo hearing by this bench, since the Court is pre-occupied in hearing time bound matter, hence this matter is simply adjourned.

List the matter on 06.03.2020.

(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 23rd day of January, 2020.